

will not dilute the authority of the Board and the Managing Directors, and if not, what advantages it will have over the Board, which is only slightly larger ;

(e) whether it is proposed that the Board of Directors should include representatives of the main class of borrowers to balance the representation of deposits and of agriculturists, artisans and workers ; and

(f) what are the relative proportions of borrowings by industry, trade, agriculture, workers and artisans at present ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Presumably information is desired about the likely increase in expenditure on account of the larger Board's envisaged in the Scheme as compared to the first Boards of Directors. It is not possible to indicate this as the fees and scales of travelling and halting expenses payable to the Directors have yet to be decided under Clause 17 of the Scheme which is before Parliament. The Scheme provides that while every Bank will have a Managing Director, another whole-time Director may be appointed in a bank if it is considered necessary to do so in the interests of the bank.

(b) While fixing the salaries of the whole-time Directors in consultation with the Reserve Bank, the Central Government will take into consideration all relevant factors including the salaries of the appropriate level of Government servants and salaries in public sector enterprises.

(c) The employees of a bank fall in two categories, namely, the 'award staff' who are the workmen and 'non-award' staff who are officers. It would not be fair to give representation only to one of the two categories. Therefore, it has been provided in the Scheme that there should be one representative from each of the two categories of employees.

(d) Under Section 7(2) of the relevant Act the general superintendence, direction and management of the affairs and business of a bank vest in its Board of Directors. The Management Committee and the Managing Director will derive their powers from the Board, as provided respectively in Clauses 13(3) and 6 of the Scheme. The powers and functions of the Managing Committee and the Managing Director will be clearly demarcated and the question of any overlapping of jurisdiction between the

Management Committee and the Board or the Managing Director would not arise.

(e) In addition to the Directors contemplated in section 9(3) of the relevant Act the Scheme envisages that the Central Government will appoint upto a maximum of five directors from among persons having special knowledge or practical experience in respect of one or more matters which are likely to be useful for the working of the nationalised bank.

(f) Banks do not collect detailed figures of advances to workers and artisans. Tentative estimates indicate that as about the middle of 1970 the respective shares in the aggregate advances of scheduled commercial banks to industry, commerce and agriculture were approximately of the orders of 64%, 17% and 8% respectively.

**Allotment of some of the city bus routes to private operators by Delhi Administration**

5364. SHRI LOBO PRABHU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) with reference to the report in *Hindustan Times* of the 1st December, 1970 that the Delhi Administration may allot some of the City Bus Routes to Private Operators, whether this collaboration between the public and private sectors in Transport is proposed to be commended to all State Transport systems ; and

(b) the reasons why loans are not advanced to State Transport Units, which are working at a loss and without depreciation of their stock for its due replacement whether they will be asked to explore what routes can be given to private operators ?

THE DEPUTY-MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Permits for the operation of stage carriages are granted by State/Regional Transport Authorities constituted by the State Governments under the Section 44 of the Motor Vehicles Act, 1939. Since the executive authority in respect of road transport vests in the State Governments, it is for them to consider whether road transport services may be allowed to be operated by the public and private sectors jointly.

(b) It is a matter for the State Governments to consider.

**Coal Ash Produced by National Rayon Corporation**

5365. SHRI D. BASUMATARI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Coal Ash being produced at National Rayon Corporation was being disposed of free of cost for the past 8 years : and

(b) whether at the insistence of the new Directors of the Board tenders were invited and the said Corporation shall now fetch Rs. 5 lakhs per year from the sale of the same coal ash ?

**THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) :**

(a) In the Inspection Report under 209(4) of the Companies Act, 1956, there are references to disposal of coal ash, free of cost, during some of the years.

(b) According to the Inspection Report, the matter was considered by the Board in March, 1970, and necessary steps were taken to call for tenders. It is observed by the Inspector in this context that it is learnt that the company has awarded the contract for clearance of coal ash to Messrs National Transport Co. at Rs. 5.31 per ton.

**Ban on Planting and Cultivation of Hashish**

5366. SHRI CHENGALRAYA

NAIDU :

SHRI R. BARUA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to ban planting of the Hashish and its cultivation in the country ;

(b) whether State Governments have been consulted on this issue and if so, their views ; and

(c) whether any licensing system would be set for permitting cultivation and planting of Hashish in certain areas of the country ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA**

CHARAN SHUKLA) : (a) and (b). Cultivation of cannabis plant for production of Hashish (Charas) is banned since long in the country.

(c) Question does not arise.

12.01 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

SHRI SHRI CHAND GOYAL (Chandigarh) : I would like to raise a point. I had given notice of a calling attention motion regarding the agitation in Chandigarh and the discontent among the people there. The reply which was given by the Minister of Home Affairs, Mr. K. C. Pant, was absolutely unsatisfactory. He had said that there was a responsibility of the Central Government towards the people of Chandigarh. I want to know whether the Chandigarh Administration's recommendations contained something irresponsible which compelled the Minister to say that they also owe a responsibility towards the people of Chandigarh.

The position is that the rents in Chandigarh are increasing at a high rate, that a student to hire a room for Rs. 70 per month, and a Government employee who gets Rs 300 has to pay Rs. 150 for his accommodation.

Kindly hear me because you have not admitted my calling attention motion.

An agitation is going on. Hunger strikes and chain fasts are going on for eight days because the problem is so serious, it is affecting 59 to 60 thousand people. All Government employees, students and members of the trading community are very much hard hit, and this is why this has become a mass movement there. The agitation is of the common man there. Now they are resorting to hunger strikes and chain fasts, and the Minister must assure us as to when they will bring the necessary legislation or at least the regulation of rents. This is a very serious problem which is agitating the minds of the Chandigarh people for a long time.

DR. RAM SUBHAG SINGH (Buxar) : The Minister may be asked to make a statement regarding the atrocities committed in the Midnapore Central Jail. Yesterday it was raised specifically.